

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 922 of 2003

Jabalpur, this the 8th day of January, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

Hari Mitra Sharma, S/o. Shri
Govind Prasad Sharma, aged about 34
years, R/o. Village Jeruka, Post Paipakhara,
District Rewa (M.P.). Applicant

(By Advocate - Shri Munish Saini)

V e r s u s

Union of India, Through :

1. The Secretary,
Ministry of Human Resource &
Development, Deptt. of Culture,
Sha-stri Bhawan, New Delhi.
2. The Director General, Archio-
logical Survey of India,
Janpath, New Delhi.
3. The Superintendent,
Archeological Survey of India,
GTB Complex, 3rd Floor, TT Nagar,
Bhopal (M.P.). Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

The applicant has filed this Original Application seeking direction to quash the order (if any) by which the services of the applicant has been terminated and has also sought further direction to grant him regular status against Group-D post with all consequential benefits.

2. The facts of the case as stated by the applicant are that he was appointed as Monument Attendant on 15.04.1992. His services were terminated on 13th September, 2002. The applicant has given several representations to the respondents, to give him work and reinstate him in the service and



grant him temporary status and thereafter regular status as per the DOP&T Scheme dated 10-09-1993. His last representation to the respondents is dated 22.09.2003. The respondents till now have not taken any decision on his representation. Aggrieved by this the applicant has filed this Original Application claiming the aforesaid reliefs.

3. Heard the learned counsel for the applicant.

4. In the circumstances we are of the considered view that ends of justice would be met if we direct the respondents (respondent No. 3) to decide the representation of the applicant dated 22.09.2003 (Annexure A-6) in the light of the judgment of the Tribunal dated 5th September, 2001 in OA No. 2473/2000 passed by the Central Administrative Tribunal, Principal Bench, by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of copy of this order. A copy of this order and also the copies of the Original Application as well as the aforesaid decision of P.B. ~~1562~~¹⁵⁶³ dated 05.09.2001 be sent to the respondent No. 3 by the applicant within 15 days from today.

5. Accordingly, the Original Application stands disposed of at the admission stage itself.

G. Shanthappa
(G. Shanthappa)
Judicial Member

M.P. Singh
(M.P. Singh)
Vice Chairman

10/09/03
20/09/03
25/10/03

"SA"

मुख्यमंत्री द्वारा दिया गया अनुमति का संकेत
क्रमांक सं. नं. / दिनांक / वर्ष
मुख्यमंत्री द्वारा दिया गया अनुमति का संकेत
(1) अधिकारी का नाम: अमित शाह, अधिकारी का नाम: Munish Saini, Adm.
(2) अधिकारी का नाम: अमित शाह, अधिकारी का नाम: Munish Saini, Adm.
(3) अधिकारी का नाम: अमित शाह, अधिकारी का नाम: Munish Saini, Adm.
(4) अधिकारी का नाम: अमित शाह, अधिकारी का नाम: Munish Saini, Adm.
संसद द्वारा आवश्यक कानूनी रूप
Rejindar Singh
अप्रैल 2003